

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 173/2023

In the matter of

Shallabjit Singh

..... Applicant

V/s

State of Punjab and Others

..... Respondent

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Filed through



Richa Kapoor
Advocate
Counsel for PPCB

Date: 16.05.2024

New Delhi

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..... Applicant

V/s

State of Punjab and Others

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Written Submissions/Brief note on behalf of Punjab Pollution Control Board in compliance of order dated 15.05.2024.

RESPECTFULLY SHOWETH

1. That the Punjab Pollution Control Board had filed a written reply in the above-mentioned case before the Hon'ble Tribunal through email on 08.05.2024. The matter was listed on 15.05.2024, wherein, the reply submitted by the Punjab Pollution Control Board was considered by the Hon'ble Tribunal. Now, a brief written submissions are being filed in-continuation to the earlier reply dated 08.05.2024 of the Punjab Pollution Control Board in compliance of order dated 15.05.2024.

2. That the industry namely M/s Nectar Lifesciences Limited, Unit-II was granted consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 on 01.12.2023 for 2 months upto 31.01.2024. Before the expiry of the consents, the industry applied for renewal of consents on 18.01.2024 through online system but the applications were returned on 24.01.2024 being incomplete. However, the Industry failed to resubmit the applications for renewal of consents to operate, before expiry of the validity of 'consent to operate', i.e. on 31.01.2024.
3. Accordingly, vide letter no. 576 dated 08.02.2024, the industry was issued notice for violation of various provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, due to the fact that the industry had failed to apply for renewal of the consents and was operating its unit without having valid 'consent to operate' under the said Acts. The said notice was issued to the industry, with the directions to apply for renewal of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, within 07 days, failing which further action shall be initiated against the industrial unit. A copy of the said notice bearing no. 576 dated 08.02.2024 is enclosed herewith as **Annexure-A**.
4. Thereupon, the industry had applied for renewal of consents through online system on 14.02.2024. As, the industry was found not complying with the provisions of Water (Prevention & Control of

Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, during earlier visit carried out on 06.01.2024 & 02.02.2024, the industry was issued show cause notice vide letter no.12726 dated 15.03.2024 for refusal of grant of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, along with an opportunity of personal hearing before the Chairman of the Board. A copy of the said notice no.12726 dated 15.03.2024, wherein, non-compliances have been mentioned is enclosed herewith as **Annexure-B**.

5. Further it is submitted that in the hearing held on 01.04.2024, the Competent Authority of the Board decided as under:

- 1) *Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be issued that the industry shall not operate boiler of capacity 25 TPH without providing stack of adequate height along with sample collection facility under any circumstances and without obtaining prior permission from the Board.*
- 2) *The compliance report submitted by the industry be given to the Committee already constituted by the Board to examine the compliances made by the industry.*
- 3) *The Committee shall submit the report within 3-days to the Competent Authority of the Board along with recommendations.*
- 4) *On the receipt of the report from the Committee, renewal of consent to operate applied by the industry under the Water*

(Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 will be decided on merits.

The proceedings of the personal hearing held on 01.04.2024 were issued and conveyed to the industry vide letter no. 191 dated 10.04.2024 and the copy of letter dated 10.04.2024 is enclosed herewith as **Annexure-C**. A copy of the directions issued by the Board u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 in compliance to decision no. 01 of the hearing held on 01.04.2024 is enclosed herewith as **Annexure-D**.

6. That in compliance to decision no. 2 & 3 of the hearing held on 01.04.2024, the committee of officers constituted by the Board visited the site of the industry M/s Nectar Lifesciences (P) Ltd, Derabassi on 20.03.2024 and carried out ground water sampling (in and around the industry), sampling from upstream and downstream of adjoining Haibatpur drain, complete monitoring of ETP inlet, RO permeate, MEE feed, MEE condensate, MEE concentrate and after analysis of the samples, the Committee of Officers submitted a comprehensive study report along with relevant annexures vide letter no. 1460 dated 10.04.2024 to the Member Secretary of the Board. A copy of the said report has already been annexed as Annexure-D with the reply dated 08.05.2024 filed by the Board before the Hon'ble Tribunal through e-mail dated 08.05.2024.

7. That the said committee of officers had checked the records of treatment of wastewater and utilization of treated wastewater (i.e. RO Permeate) for last six months. With regard to the HTDS effluent, the industry is generating the said effluent to the tune of around 260 KLD on an average, which is being treated in Multi Effect Evaporator (MEE) of capacity 350 KLD. The MEE condensate is being sent to ETP for treatment alongwith LTDS effluent. As per the records maintained by the industry and analyzed by the Committee of Offices, the quantity of LTDS effluent being treated by the industry in its ETP for the period of September 2023 to February 2024 varies from 1044 KLD to 1070 KLD. On an average, the industry was found to be utilizing around 742 KLD of RO Permeate back as cooling tower makeup water. Around 30 KLD of RO Permeate is being used onto land for plantation developed in an area of around 04 acres inside the premises of the industrial unit.
8. That after the through monitoring of the industrial unit (water audit, water flow chart, sample analysis report of ground water, discharge of water, disposal of sludge, quality of ground water in and around the industry), as explained herein above, the committee of officers has given the following recommendations in its report dated 10.04.2024:
- a) *The industry shall operate its ETP and MEE regularly and efficiently so as to achieve the all the desired standards laid down by the Board all the times.*
 - b) *The industry shall not discharge treated/ untreated effluent into Habitpur drain under any circumstances.*

- c) *The industry shall stop taking domestic effluent in the ETP to install STP of adequate capacity within two months, so as to reduce the pollution load on ETP, which also help to stop the disposal of R.O permeate onto land for plantation.*
- d) *The industry shall immediately empty HTDS effluent storage tank within one month by sending the already accumulated sludge to Nimbua in an environmentally sound manner by adopting proper manifest system. The industry shall lift the sludge of quantity 676 MT (approx.) to Nimbua within 15-days*
- e) *Based on the conclusion mentioned at Sr. no. 4 above, the team felt that even at production capacity of 70%, the LTDS effluent generation is 1056 KLD, which is well below the capacity of ETP i.e. 1500 KLD and HTDS effluent generation is 260.48 KLD, which is well below the capacity of MEE i.e. 350 KLD. Thus, the team is of the opinion that the industry can be operated at a production capacity of 75% of its existing capacity keeping in view the variation of above mentioned quantities due to change in mix product, cleaning in process (CIP) procedures etc.*

The above recommendations have already been mentioned in the reply dated 08.05.2024 of the Board.

- 9. That considering the report given by the team of officers (vide letter no. 1460 dated 10.04.2024), it was decided by the Board to grant

consentsto operate to the industrial unit under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 at 75% of its installed capacity. Accordingly, the industrial unit M/s Nectar Lifesciences Unit-2, Village Haibatpur, Derabassi, has been granted consents to operate at 75% of its installed capacity by the Punjab Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. CTOW/Renewal/SAS/2024/24871524 dated 02/05/2024 and under the Air (Prevention and Control of Pollution) Act, 1981, vide letter no. CTOA/Renewal/SAS/2024/24871451 dated 02/05/2024, both valid upto 30/09/2024, subject to certain conditions including the conditions recommended by the committee of officers in its report. A copy of consent to operate granted under the Water (Prevention and Control of Pollution) Act, 1974 is enclosed as **Annexure-E** and a copy of consent to operate granted under Air (Prevention and Control of Pollution) Act, 1981 is enclosed as **Annexure-F**.

10. That the Punjab Pollution Control Board is monitoring the functioning of the industrial unit for compliance of the environmental norms at regular intervals. As and when the industry is found violating the provisions of the environmental norms, appropriate action against the industrial unit is taken in accordance with the Law. It is pertinent to mention here that during the hearing of the case on 17.11.2023, the Punjab Pollution Control Board had encashed the bank guarantee amounting to Rs. 15 lakhs of the industry for violation of the environmental norms and further directions were issued for

submission of bank guarantee of Rs. 25 lakhs. The industry has submitted a new bank guarantee amounting to Rs. 25 lakhs as an assurance to comply with the environmental laws. Production capacity of the unit was also reduced by 25% and the industry was directed to operate at 75% capacity vide directions issued on 04.01.2024.

11. That the Punjab Pollution Control Board will abide by the directions issued by the Hon'ble Tribunal in letter and spirit and will also keep a vigil upon functioning of the industrial unit for compliance of the environmental norms. In case any violation is observed, the Board will take appropriate action against the industrial unit in accordance with the Law.

Filed through



Richa Kapoor

Advocate

Counsel for PPCB

Date: 16.05.2024

New Delhi



No. 576

Dated: 8.2.21

To

Nectar Lifesciences Ltd.(Unit-2),
Village Saidpura,
Dera Bassi.

Subject: Violation of various provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

Whereas, it is obligatory on the part of the industry to obtain the consent of the Board to establish its unit, operation or process etc of its unit, u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the various pollutants in effluent / emissions to be discharged by its unit, conforms to the effluent/emission standards as prescribed by the Board / Ministry of Environment and Forests, New Delhi under the Environment (Protection) Act 1986.

And whereas, the Consent to Operate obtained by the industry under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 have expired on 31.01.2024.

And whereas, the industry has failed to obtain renewal of Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, till date.

And whereas, the industry is operating without valid Consent to Operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and is thus violating the provisions of said act, intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the industry. Before taking action, it has been decided to afford an opportunity to the industry to immediately apply for renewal of consent to operate under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

P.7.0. -

ਖੇਤਰੀ ਦਫਤਰ, ਪਲਾਟ ਨੰਬਰ 55, ਫੇਜ਼ 2, ਐਸ ਏ ਐਸ ਨਗਰ

REGIONAL OFFICE, PLOT NO. 55, PHASE-2, SAS NAGAR.

Phone: 0172-5013300 E-mail :eenodal@yahoo.in Web: www.ppcb.punjab.gov.in

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As such, you are hereby asked to apply for renewal of consent to operate of the Board under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 within a period of 7 days, failing which, further action will be initiated against the industry without any further intimation.

[Signature]
10/10/2014
Environmental Engineer
[Signature]

And whereas, the industry has failed to comply with the decisions personal hearing held before the Chairman of the Board on 01/09/2023 in stipulated time period given to it.

- **The industry has not yet got re-verification of premises from Director of Factories, Punjab and has not submitted certificate to the effect that measures provided by the industry are adequate and all safety measure are in place to avoid any incident in future.**
- **The industry not submitted safety audit of its premises carryout out from institute of repute..**
- **The industry has not yet provided gas analyzer and sensor in its premises.**

And whereas, the Board vide letter no. 9954 dated 04.01.2024 has issued following directions u/s 33- A of the Water (Prevention & Control of Pollution) Act, 1974 to the industry

- A. The industry shall reduce the production capacity of the unit by 25%, till the time final environment audit report is received from TIFET, Patiala.
- B. The industry shall not discharge any quantity of treated/ untreated trade effluent outside its premises or plantation purpose, under any circumstance.
- C. The industry shall obtain revised Consent to Operate under the Water Act, 1974 and Air Act, 1981, for reduced production capacity.

And whereas, the industry has now applied for renewal of consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents and consent fee.

And whereas, the industry was visited by AEE of Regional Office, SAS Nagar alongwith ASO on 02.02.2024 and it was observed as under:

1. The industry Nectar Lifesciences, Unit-II which is a bulk drugs manufacturing unit was in operation. The industry is also having its sister concern company involved in manufacturing of bulk drugs located in Haripur Hinduan namely M/s Nectar Lifesciences, Unit I and the effluent generated from this industry is also treated along with its own effluent. The effluent of unit no.1 is being carried through underground pipeline to unit no. II for treatment.
2. The industry has installed 02 no. boiler of capacity 40 TPH each, equipped with separate ESPs as APCDs. During visit, only one of the boiler of capacity 40 TPH was in operation and the second boiler of capacity 40 TPH was under maintenance. The industry is using rice husk and chopped wood as fuel in the boiler. The representative of the industry informed that on an average 50-60 Ton of ash is produced per day. The industry has installed one no. ash storage silo of capacity 50 Ton with 02 no. boiler of capacity 40 TPH each.
3. The industry has also installed another boiler of capacity 25 TPH, which was found in operation. The industry has installed bag filter house as APCD with the said boiler. **However, the industry has not provided adequate stack height with the said boiler and sampling platform with the said stack, due to which stack emission sampling could not be carried out by the visiting team. The industry has not installed online SPM meter with stack of the said boiler.**
4. The industry has installed incinerator for incineration of hazardous waste being generated from the unit. However, the said incinerator was not in operation during the visit.
5. The industry has installed 03 no. SRPs in its premises. **The industry has installed only VOC meter with the SRP and no TOC meter has been installed by the industry.**
6. There are 02 no. of old separate holding tanks for storage of HTDS and LTDS effluent being transported from units. During visit, it was observed that the industry has now stopped taking effluent into these tanks and is directly transporting effluent into ETP and MEE. Further, the quantity of effluent earlier stored in these tanks was also found to be significantly reduced.
7. The industry has installed 02 no. tubewells for abstraction of ground water in its premises.
8. For treatment of HTDS effluent of unit 1 & 2, the industry has installed 02 MEEs of capacity 350 KLD & 90 KLD.
9. The industry has installed ATFD for thickening of MEE concentrate and MEE condensate is being sent to ETP for treatment along with LTDS effluent of Unit-I& II.
10. The industry has installed ETP based on physic-chemical treatment followed by biological treatment for treatment of LTDS being generated from Unit-I& II and MEE condensate.
11. **The industry is re-using treated effluent for cooling tower makeup as well as plantation purpose within its premises.**

12. The industry has developed plantation area as per Karnal Technology near Admin Building in an area of around 4 acres. Besides the plantation area developed as per Karnal Technology, the industry has also developed green area as lawns inside the premises of the industry. **The industry is using treated wastewater for plantation purpose in the said area.**
13. The industry has installed CCTV camera near the main garland storm water drain near MEE area. During last visit, the industry was asked to install two more CCTV at following location, immediately:-
- ✓ Near final outfall of storm water drain of the industry into natural choe
 - ✓ Near subsidiary storm water drain of the industry near the plantation area.

But, the industry has fails to install CCTV camera at the above mentioned locations till date.

And whereas, the industry has failed to comply with the conditions of consents earlier granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and decisions of personal hearing given to it before the Chairman of the Bfoard on 01/09/2023. Thus, the industry is not complying with the provisions of the said Acts.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 after affording an opportunity of personal hearing, due to aforesaid violations.

As such, you are, hereby, afforded another opportunity to appear in person before the **Chairman of the Board in his office at Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala on 22/3/2024 at 11.30 am** to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, failing which, it will be presumed that the industry has nothing to say in the matter and further action under the provisions of the said Act, will be taken against the industry, without any further notice/opportunity.

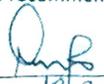
—sd

Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board

Dated 15/3/24

Endst. no. 12727

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for information and necessary action. It is requested to get the copy of the notice delivered to the industry through special messenger/ e-mail/ WhatsApp and send the receipt of the same to this office and also ensure its presence on the said date and time of hearing. It is also requested to submit his comments on the reply to be submitted by the industry w.r.t. w.r.t. notice as well as comment upon the analysis results and send fresh recommendations accordingly, well before the date of hearing.


15/3/2024
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਸੈਨਲ ਦਫ਼ਤਰ-1, ਆਰਥਰਜ਼ ਕਰਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



Phone no. 0175-2301182

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e-mail : ppchsee_zp1@yahoo.com

ਮਿਤੀ 17/4/24

REGISTERED

To

M/s Nectar Lifesciences (P) Ltd. (Unit-II),
Vill. Saidpura, Tehsil Dera Bassi,
Distt. SAS Nagar

Subject:

Proceedings of the personal hearing given to M/s Nectar Lifesciences (P) Ltd. (Unit-II), Vill. Saidpura, Distt. SAS Nagar w.r.t show cause notice for refusal of renewal of consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 before the Chairman of the Board on 1/4/2024

The following were present:

From Board's side:

- Er. G.S. Majithia, Member Secretary
- Er. Pardeep Gupta, Chief Environmental Engineer (P)
- Er. Lavneet Kumar, Senior Environmental Engineer (ZP-1)
- Er. Rajeev Gupta, Environmental Engineer (ZP-1/1)

From Industry side:

- Sh. Sanjeev Goyal, CMD
- Sh. H.P. Singh, President (Operations)

It is intimated that the officers of the Board brought out that the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/SAS/2023/ 23777031 dated 1/12/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/SAS/2023/23772629 dated 1/12/2023, valid upto 31/1/2024 for production of Menthol Crystals @16.6T/day, Menthol Flakes @ 6.6T/day, Menthol liquid/powder @16.6T/day, Cefixime Trihydrate @1.786T/day, Cefuroxime Axetil (Amorphous) @1.65 T/day, Cefpodoxime Proxetil (Coated) @0.007 T/day, Cefpodoxime Proxetil @0.01T/day, Cefditoren Pivoxil @ 0.0035T/day, Cefdinir @ 0.05T/day, Ceftriaxone Sodium @ 0.84T/day, Cefotaxime Sodium @ 0.4T/day, Cefepime Injection @ 0.0577T/day, Cefuroxime Sodium @ 0.02723T/day, Cephalothin Sodium @ 0.05T/day, Cefazolin Sodium @ 0.00321T/day, Cefprozil @ 0.0005T/day, Cefoxitin Sodium @ 0.001T/day, Ceftiofur @ 0.00003T/day, Ceftaroline @ 0.00002 T/day, Metformin HCL @ 0.07 T/day, Cefcapine Pivoxil @ 0.00002 T/day, Sodium Carbonate @ 0.002 T/day, L-Arginine @ 0.002T/day, Ceftazime Pentahydrate @ 0.015 T/day, Ceftibutene Hydrate @ 0.02 T/day and Cefotium HCL @ 0.015 T/day subject to the conditions mentioned therein.

The industry was issued notice for 33-A of the under the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981, alongwith an opportunity of personal hearing before the Chairman of the Board on 1/9/2023. After hearing, it was decided as under:

1. Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall immediately encash bank guarantee amounting to Rs. 10.0 lakhs which is already deposited with the Board by the industry as an assurance and send the report thereafter.
2. The industry shall submit a new bank guarantee amounting to Rs. 10.0 lakhs as an assurance to comply environmental laws all the times.

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3. The industry shall get the re-verification of its premises from Director of Factories, Punjab and submit certificate to the effect that measures provided by the industry are adequate and all safety measure are in place to avoid such incident in future within one month
 4. The industry shall get safety audit of its premises from institute of repute and shall submit the report within one month
 5. The industry shall provide additional precautionary measures such as handheld gas analyzers and highly sensitive gas sensors on overall boundary wall of the unit with siren system.
 6. Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall visit the industry in the last week of September, 2023 to verify the contention of the industry with various compliance made by it and carry out complete monitoring of ETP, APCDs & groundwater and thereafter to send the consolidated report alongwith concrete recommendations so as to enable the competent authority to proceed further in the matter.

The industry has failed to comply with the decisions personal hearing held before the Chairman of the Board on 1/9/2023 in stipulated time period given to it.

- The industry has not yet got re-verification of premises from Director of Factories, Punjab and has not submitted certificate to the effect that measures provided by the industry are adequate and all safety measure are in place to avoid any incident in future.
- The industry not submitted safety audit of its premises carryout out from institute of repute.
- The industry has not yet provided gas analyzer and sensor in its premises.

Therefore, the Board vide its letter no. 9954 dated 4/1/2024 has issued following directions u/s 33- A of the Water (Prevention & Control of Pollution) Act, 1974 to the industry.

- A. The industry shall reduce the production capacity of the unit by 25%, till the time final environment audit report is received from TIET, Patiala.
- B. The industry shall not discharge any quantity of treated/ untreated trade effluent outside its premises or plantation purpose, under any circumstance.
- C. The industry shall obtain revised consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, for reduced production capacity.

The industry has now applied for renewal of consent to operate of the Board as required under Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents.

The industry was visited by officer of the Board alongwith ASO, Head Office Lab, Patiala on 2/2/2024 and it was observed as under:

1. The industry Nectar Lifesciences, Unit-II which is a bulk drugs manufacturing unit was in operation. The industry is also having its sister concern company involved in manufacturing of bulk drugs located in Haripur Hinduan namely M/s Nectar Lifesciences, Unit-I and the effluent generated from this industry is also treated along with its own effluent. The effluent of unit no. 1 is being carried through underground pipeline to unit no. II for treatment.
2. The industry has installed 02 no. boiler of capacity 40 TPH each, equipped with separate ESPs as APCDs. During visit, only one of the boiler of capacity 40 TPH was in operation and the second boiler of capacity 40 TPH was under maintenance. The industry is using rice husk and chopped wood as fuel in the boiler. The representative of the industry informed that on an average 50-60 Ton of ash is produced per day. The industry has installed one no. ash storage silo of capacity 50 Ton with 02 no. boiler of capacity 40 TPH each.

3. The industry has also installed another boiler of capacity 25 TPH, which was found in operation. The industry has installed bag filter house as APCD with the said boiler. However, the industry has not provided adequate stack height with the said boiler and sampling platform with the said stack, due to which stack emission sampling could not be carried out by the visiting team. The industry has not installed online SPM meter with stack of the said boiler.
4. The industry has installed incinerator for incineration of hazardous waste being generated from the unit. However, the said incinerator was not in operation during the visit.
5. The industry has installed 03 no. SRPs in its premises. The industry has installed only VOC meter with the SRP and no TOC meter has been installed by the industry.
6. There are 02 no. of old separate holding tanks for storage of HTDS and LTDS effluent being transported from units. During visit, it was observed that the industry has now stopped taking effluent into these tanks and is directly transporting effluent into ETP and MEE. Further, the quantity of effluent earlier stored in these tanks was also found to be significantly reduced.
7. The industry has installed 02 no. tubewells for abstraction of ground water in its premises.
8. For treatment of HTDS effluent of unit 1 & 2, the industry has installed 02 MEEs of capacity 350 KLD & 90 KLD.
9. The industry has installed ATFD for thickening of MEE concentrate and MEE condensate is being sent to ETP for treatment along with LTDS effluent of Unit-I& II.
10. The industry has installed ETP based on physic-chemical treatment followed by biological treatment for treatment of LTDS being generated from Unit-I& II and MEE condensate.
11. The industry is re-using treated effluent for cooling tower makeup as well as plantation purpose within its premises.
12. The industry has developed plantation area as per Karnal Technology near Admin Building in an area of around 4 acres. Besides the plantation area developed as per Karnal Technology, the industry has also developed green area as lawns inside the premises of the industry. The industry is using treated wastewater for plantation purpose in the said area.
13. The industry has installed CCTV camera near the main garland storm water drain near MEE area. During last visit, the industry was asked to install two more CCTV at following location, immediately:-

- ✓ Near final outfall of storm water drain of the industry into natural choe.
- ✓ Near subsidiary storm water drain of the industry near the plantation area.

But, the industry has fails to install CCTV camera at the above mentioned locations till date.

The industry has failed to comply with the conditions of consents earlier granted to it under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and decisions of personal hearing held before the Chairman of the Board on 1/9/2023. Thus, the industry is not complying with the provisions of the said Acts.

The matter in case of OA no.173 of 2023 tilted as Shalbhjit Singh V/s State of Punjab was heard by the Hon'ble NGT on 5/3/2024 and the operative part of the said orders is reproduced as under:

"5. In the previous proceedings, learned Counsel appearing for the PPCB had also stated as under:
"XXX.....XXX.....XXX"

6. Learned Counsel appearing for the PPCB has submitted that sample analysis report of the samples taken from the unit is awaited. Therefore, a fresh report after obtaining sample analysis report will be filed. The PPCB is also directed to carry out water audit and submit the water audit report as also the water flow chart of the unit in question and also point out the sample analysis report of discharge of water from the unit by whatever source. The report will also disclose the manner of disposal of sludge by the unit in question and quality of groundwater around the

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**Industry. Let the report be filed within a period of six weeks by e-mail at judicial-
ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in
the form of Image PDF."**

6. No report in terms of the above statement has been filed but a short reply dated 04.03.2024 has been filed stating that the PPCB had engaged School of Energy and Environment, Thapar Institute of Engineering & Technology (TIET), Patiala to carry out the ground water study in and around the industry and that the report from the institute has been received by the PPCB and which is being examined by the team of officers constituted by the Board for the purpose and that the team will submit conclusive recommendations in due course of time. Hence, four weeks' time has been prayed for.

7. On the examination of the report of School of Energy and Environment, Thapar Institute of Engineering & Technology, we find that at the end of the report, following note has been appended:

"Note: This report is based on the technical information provided by the industry and pollution load assessed by TIET team with all the material balance calculations during the industry visit and cannot be deemed to be a certificate for any legal implications."

8. In view of the above note, we had put a question to the Counsel for PPCB, can such a report be relied upon by Tribunal which had no legal implications? Learned Counsel for the PPCB submitted that this report can be of some assistance but now, the PPCB will take fresh samples and get them analysed and file a fresh report in terms of the directions contained in paragraph 6 of the order dated 05.01.2024 within a period of four weeks.

9. Hence, the fresh action taken report in terms of the above be filed within four weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

10. List on 15.05.2024."

The matter was considered by the Competent Authority and it has been decided to issue show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 after affording an opportunity of personal hearing, due to aforesaid violations.

Therefore, the industry was served show cause notice for refusal of renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide Board's letter no. 12726-27 dated 15/3/2024 alongwith an opportunity of personal hearing before the Chairman of the Board on 22/3/2024, which was postponed to 28/3/2024 and further postponed to 1/4/2024 due to administrative reasons.

Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar reported that M/s Nectar Lifesciences (P) Ltd. (Unit-I) is operating without valid CTOs under the both Acts. EE, RO, recommended that the SCN for the violations of the provisions of the said Acts may be issued to the industry.

Sh. Sanjeev Goyal, CMD and Sh. H.P. Singh, President of the unit have attended the hearing and submitted written reply, which was taken on record. They informed during hearing that the industry has already complied with all the decisions of personal hearing held before the Chairman of the Board on 1/9/2023. The industry has submitted safety audit report duly carried out by M/s P.J. Engineers and Consultants Amritsar & M/s Fire and Industrial Safety Consultancy Service, Panchkula duly approved by Er. Parmaal Singh, Chartered Engineer and Er. Vishnu Sharma, Sr. Consultant of the Companies respectively. A perusal of said safety audit report reveals that the industry has installed ammonia fixed detectors and sprinklers to deal with emergency situation. The ammonia gas detector has been installed in the VAM unit alongwith hooter and also installed fire fighting system with sprinklers. During hearing, they shown the Guidelines for Continuous Emission Monitoring System issued by CPCB vide year 2018. As per the said guidelines, total organic carbon (TOC)/ total hydro carbon (THC)/ volatile organic carbon (VOC) are required to be monitor in the stack emission using Continuous Emission Monitoring System

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Thus, only one either of TOC/ THC/ VOC is required to be installed by the industry with SRP section and the industry has already installed VOC meter with the said section.

The industry has already installed PTZ cameras covering storm water outlet and subsidiary drain. During hearing, the CMD of the industry informed that a boiler of capacity 25 TPH equipped with bag filter house as APCD is not being operated and steam requirement are being met from two no. boiler of capacity 40 TPH each. He assured during hearing that the industry will not operate a boiler of capacity 25 TPH without providing stack adequate height alongwith sample collection facility without obtaining prior permission from the Board.

Sh. HP Singh, President (Operations) informed that the boiler ash being generated from industrial premises is being managed and handled in an environmentally sound manner by giving the same to the brick kiln owners being operated in the vicinity of the industrial premises. He also informed that the excess quantity of fuel ash is being utilized as fill material in low lying areas. He further informed that records in this regard i.e. generation and disposal of fuel ash are also being maintained.

It is pertinent to mention here that original application no. 173 of 2023 titled as Shalbhjit Singh V/s State of Punjab is pending in the Hon'ble NGT, New Delhi and next date of hearing has been fixed on 15/5/2024. However, as per the orders of Hon'ble NGT, the Competent Authority of the Board has already constituted team of officers of the Board to visit the industry and carry out the study as per the mandate given by the Hon'ble NGT in paragraph 6 of the orders dated 5/1/2024. During hearing, the authority was apprised that the said Committee has already visited the unit and carried the study by collecting groundwater samples from inside as well as outside the industrial premises and report is under preparation.

The CMD of the industry assured that the industry will comply with the environmental laws as well as conditions of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 all the times. He requested for grant of CTOs applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for a long period.

During hearing, the representative of the industry also informed that the renewal of CTOs under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 of other unit namely M/s Nectar Life Sciences Ltd., (Unit-I) has also been applied online to the Board alongwith requisite fee and documents.

After hearing the officers of the Board and the representative of the industry, the Chairman of the Board decided as under:

- 1) Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be issued that the industry shall not operate boiler of capacity 25 TPH without providing stack of adequate height alongwith sample collection facility under any circumstances and without obtaining prior permission from the Board.
- 2) The compliance report submitted by the industry be given to the Committee already constituted by the Board to examine the compliances made by the industry.
- 3) The Committee shall submit the report within 3-days to the Competent Authority of the Board alongwith recommendations.
- 4) On the receipt of the report from the Committee, renewal of consent to operate applied by the industry under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 will be decided on merits.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

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Endst. no. 192

Dated 10/4/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He is requested to verify the compliance made by the industry and shall submit further report and recommendations.


10/4/2024
Environmental Engineer
for & on behalf of the
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001 ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
ਜ਼ੋਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001

Phone no. 0175-2301182

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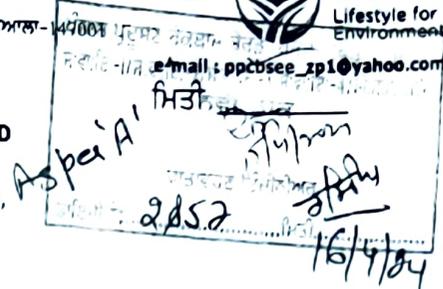


e-mail: ppcbsee_xp1@yahoo.com

To

REGISTERED

M/s Nectar Lifesciences (P) Ltd. (Unit-II),
Vill. Saidpura, Tehsil Dera Bassi,
Distt. SAS Nagar



Subject:

Directions u/s u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to M/s Nectar Lifesciences (P) Ltd. (Unit-II), Vill. Saidpura, Tehsil Dera Bassi, Distt. SAS Nagar

Whereas, it is mandatory on the part of the industry to obtain the 'consent to establish' (NOC) of the Board as required u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of an industrial unit

And whereas, it is also mandatory on the part of the industry to obtain the consent to operate of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, to operate its plan, for discharging of emissions arising from its premises.

And whereas, it is also mandatory on the part of industry to install adequate pollution control devices, so as to ensure that the concentration of various pollutants discharged by the industry is within the permissible limits prescribed by the Board.

And whereas, it is obligatory on the part of this industry to dispose off its emissions into atmosphere scientifically so that there is not air pollution.

And whereas, the industry was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/SAS/2023/ 23777031 dated 1/12/2023 and the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Renewal/SAS/2023/23772629 dated 1/12/2023, valid upto 31/1/2024 for production of Menthol Crystals @16.6T/day, Menthol Flakes @ 6.6T/day, Menthol liquid/powder @16.6T/day, Cefixime Trihydrate @1.786T/day, Cefuroxime Axetil (Amorphous) @1.65 T/day, Cefpodoxime Proxetil (Coated) @0.007 T/day, Cefpodoxime Proxetil @0.01T/day, Cefditoren Pivoxil @ 0.0035T/day, Cefdinir @ 0.05T/day, Ceftriaxone Sodium @ 0.84T/day, Cefotaxime Sodium @ 0.4T/day, Cefepime Injection @ 0.0577T/day, Cefuroxime Sodium @ 0.02723T/day, Cephalothin Sodium @ 0.05T/day, Cefazolin Sodium @ 0.00321T/day, Cefprozil @ 0.0005T/day, Cefoxitin Sodium @ 0.001T/day, Ceftiofur @ 0.00003T/day, Ceftaroline @ 0.00002 T/day, Metformin HCL @ 0.07 T/day, Cefcapine Pivoxil @ 0.00002 T/day, Sodium Carbonate @ 0.002 T/day, L-Arginine @ 0.002T/day, Ceftazime Pentahydrate @ 0.015 T/day, Ceftibutene Hydrate @ 0.02 T/day and Cefotium HCL @ 0.015 T/day subject to the conditions mentioned therein.

And whereas, the industry was visited by officer of the Board alongwith ASO, Head Office Lab, Patiala on 2/2/2024 and it was observed as under:

1. The industry Nectar Lifesciences, Unit-II which is a bulk drugs manufacturing unit was in operation. The industry is also having its sister concern company involved in manufacturing of bulk drugs located in Haripur Hinduan namely M/s Nectar Lifesciences, Unit-I and the effluent generated from this industry is also treated along with its own effluent. The effluent of unit no.1 is being carried through underground pipeline to unit no. II for treatment.
2. The industry has installed 02 no. boiler of capacity 40 TPH each, equipped with separate ESPs as APCDs. During visit, only one of the boiler of capacity 40 TPH was in operation and the second boiler of capacity 40 TPH was under maintenance. The industry is using rice husk and chopped wood as fuel in the boiler. The representative of the industry informed that on an average 50-60 Ton of ash is produced per day. The industry has installed one no. ash storage silo of capacity 50 Ton with 02 no. boiler of capacity 40 TPH each.
3. The industry has also installed another boiler of capacity 25 TPH, which was found in operation. The industry has installed bag filter house as APCD with the said boiler. However, the industry has not provided adequate stack height with the said boiler and sampling platform with the said stack, due to which stack emission sampling could not be carried out by the visiting team. The industry has not installed online SPM meter with stack of the said boiler.
4. The industry has installed incinerator for incineration of hazardous waste being generated from the unit. However, the said incinerator was not in operation during the visit.
5. The industry has installed 03 no. SRPs in its premises. The industry has installed only VOC meter with the SRP and no TOC meter has been installed by the industry.
6. There are 02 no. of old separate holding tanks for storage of HTDS and LTDS effluent being transported from units. During visit, it was observed that the industry has now stopped taking

- effluent into these tanks and is directly transporting effluent into ETP and MEE. Further, the quantity of effluent earlier stored in these tanks was also found to be significantly reduced.
7. The industry has installed 02 no. tubewells for abstraction of ground water in its premises.
 8. For treatment of HTDS effluent of unit 1 & 2, the industry has installed 02 MEEs of capacity 350 KLD & 90 KLD.
 9. The industry has installed ATFD for thickening of MEE concentrate and MEE condensate is being sent to ETP for treatment along with LTDS effluent of Unit-I & II.
 10. The industry has installed ETP based on physico-chemical treatment followed by biological treatment for treatment of LTDS being generated from Unit-I & II and MEE condensate.
 11. The industry is re-using treated effluent for cooling tower makeup as well as plantation purpose within its premises.
 12. The industry has developed plantation area as per Karnal Technology near Admin Building in an area of around 4 acres. Besides the plantation area developed as per Karnal Technology, the industry has also developed green area as lawns inside the premises of the industry. The industry is using treated wastewater for plantation purpose in the said area.
 13. The industry has installed CCTV camera near the main garland storm water drain near MEE area. During last visit, the industry was asked to install two more CCTV at following location, immediately:-
 - ✓ Near final outfall of storm water drain of the industry into natural choe.
 - ✓ Near subsidiary storm water drain of the industry near the plantation area.

And whereas, but, the industry has fails to install CCTV camera at the above mentioned locations till date.

And whereas, the industry has failed to comply with the conditions of consents earlier granted to it under the he Air (Prevention & Control of Pollution) Act, 1981 and decisions of personal hearing held before the Chairman of the Board on 1/9/2023. Thus, the industry is not complying with the provisions of the said Act.

And whereas, the matter was considered by the Competent Authority and it has been decided to issue show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 after affording an opportunity of personal hearing, due to aforesaid violations.

And whereas, the industry was served show cause notice for for refusal of renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 vide Board's letter no. 12726-27 dated 15/3/2024 alongwith an opportunity of personal hearing before the Chairman of the Board on 22/3/2024, which was postponed to 28/3/2024 and further postponed to 1/4/2024 due to administrative reasons.

And whereas, the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar reported that M/s Nectar Lifesciences (P) Ltd. (Unit-I) is operating without valid CTOs under the both Acts. EE, RO, recommended that the SCN for the violations of the provisions of the said Acts may be issued to the industry.

And whereas, Sh. Sanjeev Goyal, CMD and Sh. H.P. Singh, President of the unit have attended the hearing and submitted written reply, which was taken on record. They informed during hearing that the industry has already complied with all the decisions of personal hearing held before the Chairman of the Board on 1/9/2023. The industry has submitted safety audit report duly carried out by M/s P.J. Engineers and Consultants Amritsar & M/s Fire and Industrial Safety Consultancy Service, Panchkula duly approved by Er. Parmaal Singh, Chartered Engineer and Er. Vishnu Sharma, Sr. Consultant of the Companies respectively. A perusal of said safety audit report reveals that the industry has installed ammonia fixed detectors and sprinklers to deal with emergency situation. The ammonia gas detector has been installed in the VAM unit alongwith hooter and also installed fire fighting system with sprinklers. During hearing, they shown the Guidelines for Continuous Emission Monitoring System issued by CPCB vide year 2018. As per the said guidelines, total organic carbon (TOC)/ total hydro carbon (THC)/ volatile organic carbon (VOC) are required to be monitor in the stack emission using Continuous Emission Monitoring System. Thus, only one either of TOC/ THC/ VOC is required to be installed by the industry with SRP section and the industry has already installed VOC meter with the said section.

And whereas, the industry has already installed PTZ cameras covering storm water outlet and subsidiary drain. During hearing, the CMD of the industry informed that a boiler of capacity 25 TPH equipped with bag filter house as APCD is not being operated and steam requirement are being met from two no. boiler of capacity 40 TPH each. He assured during hearing that the industry will not operate a boiler of capacity 25 TPH without providing stack adequate height alongwith sample collection facility without obtaining prior permission from the Board.

And whereas, Sh. HP Singh, President (Operations) informed that the boiler ash being generated from Industrial premises is being managed and handled in an environmentally sound manner by giving the same to the brick kiln owners being operated in the vicinity of the industrial premises. He also informed that the excess quantity of fuel ash is being utilized as fill material in low

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The petitioner further informed that records in this regard i.e. generation and disposal of fuel ash are also being maintained.

And whereas, original application no. 173 of 2023 titled as Shalbhjit Singh V/s State of Punjab is pending in the Hon'ble NGT, New Delhi and next date of hearing has been fixed on 15/5/2024. However, as per the orders of Hon'ble NGT, the Competent Authority of the Board has already constituted team of officers of the Board to visit the industry and carry out the study as per the mandate given by the Hon'ble NGT in paragraph 6 of the orders dated 5/1/2024. During hearing, the authority was apprised that the said Committee has already visited the unit and carried the study by collecting groundwater samples from inside as well as outside the industrial premises and report is under preparation.

And whereas, the CMD of the industry assured that the industry will comply with the environmental laws as well as conditions of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 all the times. He requested for grant of CTOs applied under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for a long period.

And whereas, the representative of the industry also informed that the renewal of CTOs under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 of other unit namely M/s Nectar Life Sciences Ltd., (Unit-I) has also been applied online to the Board alongwith requisite fee and documents.

And whereas, after hearing, the Chairman of the Board decided as under:

- 1) Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 shall be issued that the industry shall not operate boiler of capacity 25 TPH without providing stack of adequate height alongwith sample collection facility under any circumstances and without obtaining prior permission from the Board.
- 2) The compliance report submitted by the industry be given to the Committee already constituted by the Board to examine the compliances made by the industry.
- 3) The Committee shall submit the report within 3-days to the Competent Authority of the Board alongwith recommendations.
- 4) On the receipt of the report from the Committee, renewal of consent to operate applied by the industry under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 will be decided on merits.

And whereas, the proceedings of the aforesaid personal hearing were conveyed to the industry as well as Environmental Engineer, Regional Office, SAS Nagar vide letter no. 191-92 dated 10/4/2024 for making compliance.

And whereas, after considering all the aspects of the case, the Competent Authority of the Board is of the view that it is a fit case to issue directions by invoking the provisions of Section 31-A of Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it has been now decided by the Competent Authority of the Board to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to the industry.

Now, therefore, the Competent Authority of the Board in exercise of the powers conferred upon it u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and after thoroughly examining the case of the industry, has decided to issue the following directions:

"That the industry shall not operate boiler of capacity 25 TPH without providing stack of adequate height alongwith sample collection facility under any circumstances and without obtaining prior permission from the Board".

In case of failure to comply with the above said directions, the industry and the Partners or any other person(s) responsible to comply with the above directions under the Air (Prevention & Control of Pollution) Act, 1981 are liable for action u/s 37 of the Air (Prevention and Control of Pollution) Act, 1981, respectively.

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Sr. Environmental Engineer
for and on behalf of the
Punjab Pollution Control Board

Dated 10/4/24

Endst. no. 224
A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar for the compliance of the directions issued as above.] 'A'

Sr. Environmental Engineer
for and on behalf of the
Punjab Pollution Control Board



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala - 147001
 Website:- www.ppcb.gov.in



Office Dispatch No : _____ Registered/Speed Post _____ Date: _____
 Industry Registration ID: R12SAS22596 Application No : 24871524

To,
 Mr Puneet Sud
 Nectar Lifesciences Ltd (unit-2)
 Mohali, Mohali-140507

Subject: Renewal of consent to operate granted u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

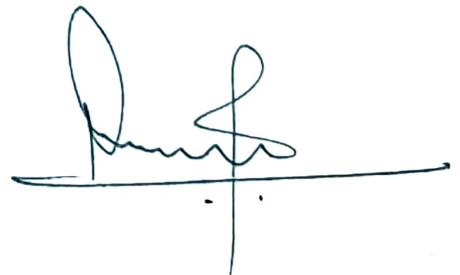
Consent to Operate Certificate No.	CTOW/Renewal/SAS/2024/24871524
Date of issue :	02/05/2024
Date of expiry :	30/09/2024 *
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOW/Renewal/SAS/2023/ 23777031 From:01/12/2023 To:31/01/2024

2. Particulars of the Industry

Name & Designation of the Applicant	Mr. Manoj Bidhar, (Dgm-environment)
Address of Industrial premises	Nectar Lifesciences Ltd (unit-2), Village Saidpura, Tehsil Dera Bassi, Derabassi, Sas Nagar-140507
Capital Investment of the Industry	93121.86 lakhs
Category of Industry	Red
Type of Industry	Drugs and Pharmaceuticals
Scale of the Industry	Large
Office District	Sas Nagar

All the term and conditions same as mentioned in the consent no. CTOW/Renewal/SAS/2023/ 23777031 dated 1/12/2023 (valid upto 31/1/2024) issued to the industry is hereby extended upto 30/9/2024. This extension letter may be appended with the original consent letter issued to the industry and subsequent extension letter with an additional condition as under:

- 1) This consent to operate is being granted to the industry only for maximum operation of the unit @ 75% of the total installed production capacity. The industry shall not exceed the said capacity without prior permission from PPCB.
- 2) The industry shall comply with the directions issued by the Board u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, vide letter no. 9954 dated 4/1/2024, at all times.
- 3) The industry shall comply with the directions issued by the Board u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 224 dated 10/4/2024, at all times.
- 4) The industry shall operate its ETP and MEE regularly and efficiently so as to achieve the all the desired standards laid down by the Board all the times.
- 5) The industry shall not discharge treated/ untreated effluent into Habatpur drain under any circumstances.
- 6) The industry shall stop taking domestic effluent in the ETP to install STP of adequate capacity within two months, so as to reduce the pollution load on ETP, which also help disposal of R.O permeate onto land for plantation.
- 7) The industry shall immediately empty HTDS effluent storage tank within one month by sending the already accumulated sludge to Nimbua in an environmentally sound manner by adopting proper manifest system. The industry shall lift the sludge of quantity 676 MT (approx.) to Nimbua within 15-days.
- 8) The industry shall comply with the conditions mentioned in the Environmental Clearance granted to the unit by SIEAA, Punjab under the EIA notification dated 14/9/2006 vide letter dated 25/11/2021.
- 9) The industry shall ensure that no problem related to air and water pollution is being caused by the unit due to its operation and no public complaints are received by the Board in this regard.
- 10) The industry shall not discharge any effluent at any unauthorized place by any unauthorized means i.e. shall not discharge any wastewater outside its premises or in any drain/ inland surface waters/ drain/ choe/ nallah/ onto land for stagnation or outside its premises, at any time, under any circumstances.
- 11) The industry has been approved by the Board from pollution angle and the industry shall obtain the statutory clearances/ permissions from all other concerned departments.
- 12) The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the industry and the industry shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.
- 13) The industry shall ensure the compliance of provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/ or any other environmental law applicable to him and Rules, Circulars & Directions issued by the Board from time to time.
- 14) The consent to operate is being issued to the industry based upon the documents/ information submitted by it along with the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect/ false/ misleading at any point of time, without any opportunity of Personal Hearing.
- 15) In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and/ or any other environmental law applicable to the industry and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.



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Nectar Lifesciences Ltd (unit-2), Village Saidpura, Tehsil Dera Bassi, Derabassi, Sas Nagar, 140507

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02/05/2024

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

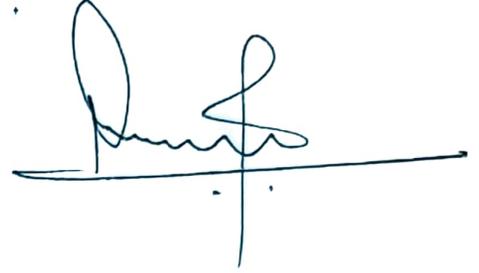
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

- 1) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.



02/05/2024

(Rajeev Gupta)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)



PUNJAB POLLUTION CONTROL BOARD
 Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala - 147001
 Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R12SAS22596		Application No : 24871451

To,
 Mr. Manoj Bidhar
 Nectar Lifesciences Ltd (unit-2)
 Mohali, Mohali-140507

Subject: Renewal of Consent to Operate under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry

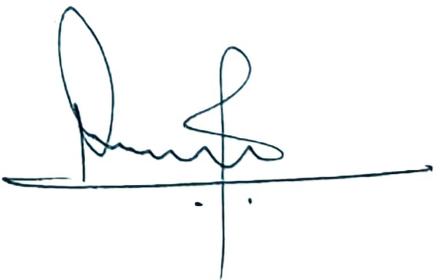
Consent to Operate Certificate No.	CTOA/Renewal/SAS/2024/24871451
Date of issue :	02/05/2024
Date of expiry :	30/09/2024
Certificate Type :	Renewal
Previous CTO No. & Validity :	CTOA/Renewal/SAS/2023/237726 From:01/12/2023 To:31/01/2024

2. Particulars of the Industry

Name & Designation of the Applicant	Mr. Manoj Bidhar, (Dgm-environment)
Address of Industrial premises	Nectar Lifesciences Ltd (unit-2), Village Saidpura, Tehsil Dera Bassi, Derabassi, Sas Nagar-140507
Capital Investment of the Industry	93121.86 lakhs
Category of Industry	Red
Type of Industry	Drugs and Pharmaceuticals
Scale of the Industry	Large
Office District	Sas Nagar

All the term and conditions same as mentioned in the consent no. CTOA/Renewal/SAS/2023/237726 dated 1/12/2023 (valid upto 31/1/2024) issued to the industry is hereby extended upto 30/9/2024. This extension letter may be appended with the original consent letter issued to the industry and subsequent extension letter with an additional condition as under:

- 1) This consent to operate is being granted to the industry only for maximum operation of the unit @ 75% of the total installed production capacity. The industry shall not exceed the said capacity without prior permission from PPCB.
- 2) The industry shall comply with the directions issued by the Board u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, vide letter no. 9954 dated 4/1/2024, at all times.
- 3) The industry shall comply with the directions issued by the Board u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 224 dated 10/4/2024, at all times.
- 4) The industry shall operate its ETP and MIE regularly and efficiently so as to achieve the all the desired standards laid down by the Board all the times.
- 5) The industry shall not discharge treated/ untreated effluent into Habatpur drain under any circumstances.
- 6) The industry shall stop taking domestic effluent in the ETP to install STP of adequate capacity within two months, so as to reduce the pollution load on ETP, which also help disposal of R.O permeate onto land for plantation.
- 7) The industry shall immediately empty HTDS effluent storage tank within one month by sending the already accumulated sludge to Nimbua in an environmentally sound manner by adopting proper manifest system. The industry shall lift the sludge of quantity 676 MT (approx.) to Nimbua within 15-days.
- 8) The industry shall comply with the conditions mentioned in the Environmental Clearance granted to the unit by SIEAA, Punjab under the EIA notification dated 14/9/2006 vide letter dated 25/11/2021.
- 9) The industry shall ensure that no problem related to air and water pollution is being caused by the unit due to its operation and no public complaints are received by the Board in this regard.
- 10) The industry shall not discharge any effluent at any unauthorized place by any unauthorized means i.e. shall not discharge any wastewater outside its premises or in any drain/ inland surface waters/ drain/ choe/ nallah/ onto land for stagnation or outside its premises, at any time, under any circumstances.
- 11) The industry has been approved by the Board from pollution angle and the industry shall obtain the statutory clearances/ permissions from all other concerned departments.
- 12) The adequacy/ efficacy of the pollution control arrangements shall be the sole responsibility of the industry and the industry shall be bound to implement/ upgrade its pollution control arrangements as per the discretion of the Board to achieve the prescribed emission/ effluent standards, as amended from time to time.
- 13) The industry shall ensure the compliance of provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/ or any other environmental law applicable to him and Rules, Circulars & Directions issued by the Board from time to time.
- 14) The consent to operate is being issued to the industry based upon the documents/ information submitted by it along with the online application form. The Board would be at liberty to take penal action against the industry and its responsible/ concerned person(s) in case information/document is detected as incorrect/ false/ misleading at any point of time, without any opportunity of Personal Hearing.
- 15) In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and/ or any other environmental law applicable to the industry and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.



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Nectar Lifesciences Ltd (unit-2), Village Saidpura, Tehsil Dera Bassi, Derabassi, Sas Nagar, 140507

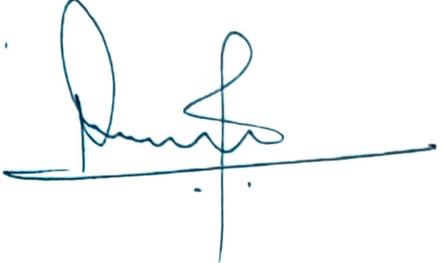
(Rajeev Gupta)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

- 1) The Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar.



02/05/2024

(Rajeev Gupta)
Environmental Engineer
For & on behalf
of
(Punjab Pollution Control Board)